

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 176**  
ANSWERED ON 02.02.2022

**ISSUANCE OF ORDERS UNDER MINES AND MINERAL ACT, 1957**

†176. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of MINES be pleased to State:

(a) whether it is a fact that the District Mineral Foundation has been established under the Mines and Minerals (Development and Regulation) Act, 1957 and under the said Act orders have been issued to the Chief Secretaries of all the States of the country, vide F.No. 7/ 9/2021 - M4 dated 23 April, 2021, that the Governing Council of the District Mineral Foundation shall be headed by the District Collector of the respective district;

(b) if so, the details of the States which are implementing/not implementing the said order as on date;

(c) whether the Government has taken or proposes to take any steps for the immediate implementation of the above said order by the States, particularly by the State of Maharashtra; and

(d) if so, the details thereof as on date?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

(a): Yes, Sir.

(b): Details have been provided in **Annexure - I**.

(c) & (d): Ministry of Mines vide communication dated 07.01.2022 has requested the State Governments to provide the compliance report of the implementation of the order dated 23<sup>rd</sup> April 2021. In Maharashtra, Chairman of the Governing Council is District Collector.

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**Annexure – I**

<b>Sr.No.</b>	<b>State</b>	<b>DC as Chairman in Governing Council</b>
1	Andhra Pradesh	Yes
2	Assam	Yes
3	Bihar	Yes
4	Chhattisgarh	Yes
5	Goa	Yes
6	Gujarat	Yes
7	Himachal Pradesh	Yes
8	Jammu & Kashmir	Yes
9	Jharkhand	Yes
10	Karnataka	Yes
11	Kerala	Yes
12	Maharashtra	Yes
13	Meghalaya	Yes
14	Odisha	Yes
15	Rajasthan	Yes
16	Tamilnadu	Yes
17	Uttar Pradesh	Yes
18	Punjab	Yes
19	Haryana	Yes
20	Madhya Pradesh	No
21	Uttarakhand	No
22	West Bengal	No
23	Telangana	No

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